

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2400**

**TO BE ANSWERED ON THE 6<sup>TH</sup> AUGUST, 2024/ SHRAVAN 15, 1946 (SAKA)**

**LAL DORA AREA IN CHANDIGARH**

**2400 SHRI MANISH TEWARI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the extent to which the revenue concept of Lal Dora still relevant for the development of 22 villages in Chandigarh that were included in the Municipal Corporation between 2015-18;**

**(b) whether the Union Government is aware that Chandigarh Administration has decided to disconnect water connections in 22 villages outside the Lal Dora area;**

**(c) if so, the measures are being taken to meet the basic needs of affected residents, given that the Lal Dora concept is outdated for urban village development;**

**(d) whether the Government plan to regularise areas outside Lal Dora in Chandigarh and what steps are being implemented to accelerate this process and if so, the details thereof; and**

**(e) whether there is a timeline to update the Master Plan of Chandigarh to accommodate the current and future needs of residents outside Lal Dora in the 22 urban villages and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) Development outside Lal Dora is regulated by Chandigarh Master Plan, 2031 which has been notified in exercise of powers under 'The**

**Capital of Punjab (Development & Regulation) Act, 1952' and 'The Punjab New Capital (Periphery) Control Act, 1952'.**

**As per 'The Punjab New Capital (Periphery) Control Act, 1952', no person is allowed to erect or re-erect any building in area outside Lal Dora without previous permission of the Deputy Commissioner. Any construction outside Lal Dora without approval of Competent Authority is violation of this Act.**

**(b) & (c) The release of water connection in the erstwhile villages of Chandigarh, which are now within Municipal limits, is governed by the Chandigarh Water Supply bye laws, 2011 wherein the Municipal Corporation can release water connections only within the red line/ Lal Dora. Disconnection of unauthorized water connections is a continuous process and is undertaken by Municipal authorities from time to time.**

**(d) & (e) The development of Chandigarh is governed strictly as per notified Master Plan of Chandigarh. The same is applicable till 2031.**